

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 802/(MAH)/2017
MA No. 303/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Axis Bank Ltd.
 V/s.
 Bilcare Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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① Mr. Nikhil Rajani i/b
Mrs. V. Deshpande i/b
for Petitioner.

Advocate



ORDER

MA No. 303/2017 IN TCP No. 802/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

On the application filed by the Petitioner for withdrawal of the Company
Petition, the same is hereby **dismissed** as withdrawn with liberty to proceed in
accordance with law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)